

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:4528  
ANSWERED ON:22.04.2002  
MINIMUM WAGES TO WORKERS  
LAXMAN GILUWA;RAJESH RANJAN (PAPPU YADAV);RAVINDRA KUMAR PANDEY

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the Government are aware that labourers working in factories and construction companies in various States are not being given the statutory dues/minimum wages and other facilities;
- (b) if so, the details thereof for the last two years;
- (c) whether such acts are being committed in connivance of labour officers with factory owners in violation of labour laws;
- (d) if so, whether the Government have investigated the matter; and
- (e) if so, the action taken against the erring officials?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL)

(a)&(b): Under the provisions of Minimum Wages Act, 1948, both Central and State Government are the appropriate Government to fix, revise and enforce the minimum wages in respect of the scheduled employments under their respective jurisdictions. Construction is a scheduled employment both in the Central and the State Sphere and the workers engaged in this employment are paid the minimum wages.

The enforcement of the Minimum Wages Act is secured at two levels. In the Central Sphere, it is ensured through officers of Central Industrial Relations Machinery and in the State Sphere through State enforcement machinery. The officers of these machineries are appointed as Inspectors under the Act. They conduct regular inspections of the establishments and advise the employers to pay the shortfall of wages, whenever they come across any case of non-payment or less payment of minimum wages to the worker. There are legal and penal provisions also in the Act against the defaulting employers.

(c) to (e): As and when such acts of unbecoming nature are reported, necessary action is taken against the delinquent officer.